

(c) Yes, Sir. Proposal for Telibandha Reservoir has been received. However, the proposal could not be considered as the overall indicative allocation of fund for the whole mission period (2005-2012) for Chhattisgarh has already been exhausted.

#### **Land under DDA**

2430. SHRI NARESH GUJRAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) how much vacant land does DDA hold in Delhi;
- (b) how much land was acquired by DDA in the last five years; and
- (c) how much land was developed/sold by DDA in the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) DDA has reported that it holds 1944.36 acres of vacant land in Delhi.

(b) During the last five years 7754.77 acres of land has been handed over after acquisition by Government of National Capital Territory of Delhi.

(c) DDA has further reported the during the last five years 2235.14 acres of land was developed and 725.14 acres. of land was sold.

#### **Irregular and fraudulent practices in building construction in Mumbai**

2431. DR. PRABHA THAKUR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government is aware of large scale irregularities and fraudulent practices being adopted in the cases of building construction in Mumbai;

(b) whether Government has the knowledge about the construction of buildings at different places such as Andheri, Lokhandwala etc. in Mumbai violating the maps and rules prepared to keep an appropriate distance between various buildings so that the foundations of big buildings do not get affected or gardens could be developed around several constructed buildings; and

(c) if so, the action taken or proposed to be taken by the Government in this regard in the interest of general public?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) The regulation of building construction activity is a state subject. The State government as well as concerned urban local bodies/development authorities are responsible for regulating the building activities as per the development control norms, building by-laws and structural safety norms in Mumbai and other towns in the State of Maharashtra.

#### **JNNURM in Gujarat**

2432. SHRI PARSHOTTOM KHODABHAI RUPALA:  
SHRI KANJIBHAI PATEL:  
SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

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†Original notice of the question was received in Hindi.

- (a) whether the Government of Gujarat has requested the Government of India to include Gandhinagar and Karamsad in JNNURM;
- (b) if so, whether the request of Government of Gujarat has been considered;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (d) Yes, Sir. Requests received from State Governments are considered by the National Steering Group (NSGO) constituted under the guidelines of Jawaharlal Nehru National Urban Renewal Mission (JNNURM). NSG may consider addition or deletion of cities/towns under category-C (other than State Capitals) based on the suggestions received from State Government. The number of cities under the Mission shall, however, remain around 60. The NSG in its 5th meeting held on 05-01-09 considered requests received from various State Governments for inclusion of 18 cities (including Gandhinagar, Probandar and Karamsad) under Sub Mission-I of JNNURM and recommended to include the city of Tirupati and Porbandar under Sub Mission-I of JNNURM. At present there are 65 cities covered under Urban Infrastructure and Government (UIG) component of JNNURM. Cities not covered under UIG of JNNURM, such as Karamsad and Gandhinagar are covered under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT).

#### **Streamlining of system outside Railway stations and Airport in Delhi**

¶2433. SHRI RUDRA NARAYAN PANY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government is aware that the prepaid passengers have to face a lot of difficulties when they come out of the airport and railway stations in Delhi as the prepaid system for taxis and autos is inadequate and unorganized;
- (b) whether independent drivers are charging passengers arbitrarily;
- (c) whether such drivers encircle the passengers as soon as they come out of the station and make it difficult for them even to reach the prepaid taxis; and
- (d) by when the efforts will be made to streamline this whole system?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (d) Streamlining availability of public transport in cities and towns is primarily a State subject. The information is being collected and will be laid on the Table of the Sabha.

#### **Funding pattern of DMRC**

2434. SHRI O.T. LEPCHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the funding pattern of DMRC for Metro trains going out of NCT of Delhi;
- (b) is there any proposal to change the funding pattern;

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†Original notice of the question was received in Hindi.